

by Babus in the Schools. It is, however, understood from the Government of Assam that the status quo has been maintained during 1974-75. The Central Government is in touch with the state authorities with a view to finding an amicable solution to the problem.

Riots in the Capital

5676. SHRI NOORUL HUDA Will the Minister of HOME AFFAIRS be pleased to state

(a) the total number of incidents of riots in the Capital during the last three years, and

(b) the total number of incidents of injury and deaths, ransacking and looting of shops and houses due to rioting during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) and (b) 1201 incidents of rioting occurred in Delhi during the last three years. As a result 38 persons died and 1650 persons received injuries. 2 houses and 10 shops were ransacked. Year-wise break up of the incidents, deaths, injuries, houses and shops ransacked are given below—

Year	No. of incidents of rioting	No. of persons died	No. of persons injured	Houses ransacked	Shops ransacked
1972	453	7	531		3
1973	461	8	718	1	1
1974	287	23	40	1	6

12 hrs.

RE. SHRI MORARJI DESAIS' FAST

श्री मधु लिखते (बाका) अध्यक्ष महोदय, श्री मोरारजी देसाई के अनशन के बारे में हमने जो स्वयं प्रस्ताव दिया था, उसका क्या हुआ ?

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave notice of an adjournment motion on Mr. Morarji Desai's fast. It is a very serious matter.

SHRI P. K. DEO (Kalahandi): I gave notice of a motion on Mr. Morarji Desai's fast....

SHRI JYOTIRMOY BOSU He has already lost two pounds....

श्री मधु लिखते : आज श्री मोरारजी देसाई के अनशन का तीसरा दिन है, हम लोगों ने इस के पहले से लिख कर दिया है—हम को माफूस होना चाहिए कि आप उसे कम करें।

SHRI P. K. DEO Why is the Government arrogating to itself the powers of the Election Commission? There should be a discussion. There should be a discussion on Mr. Morarji Desai's fast. There are thousands of people who have gone on fast throughout the country (Interruption)

MR SPEAKER All of you may please sit down. When all of you are speaking I am not able to hear any body. Order please.

PROF MADHU DANDVATE (Rajapur): We have given different types of notices, Sir. We only request you to kindly tell us in which particular form you will permit us to raise the issue.

श्री अटल बिहारी वाजपेयी : (म्वालिदर अध्यक्ष जी, मामला बहुत गम्भीर है, मोरारजी भाई के अनशन पर सदन विचार न करे, ऐसा नहीं हो सकता। हमारी मांग है कि आप काम रोको प्रस्ताव स्वीकार करे।

अध्यक्ष महोदय . वह तो मैंने नहीं किया है।

SHRI JYOTIRMOY BOSU: Mr. Morarji Desai has already lost two pounds. We cannot be silent spectators. Government is resorting to all sorts of pretexts and they have mobilised their entire propaganda campaign, their television and radio network.

SHRI P. K. DEO: Government is absolutely callous.

SHRI P. M. MEHTA (Bhavnagar): Mr. Morarji Desai has gone on fast only to safeguard democratic values of our country. This is a matter of serious concern to the entire House. (*Interruptions*).

MR. SPEAKER: Please sit down.

भाप सब इकट्ठा बोलते हैं जिस से समझने में मुश्किल हो जाती है। कोई क्या कह रहा है कुछ समझ में नहीं आता। जहाँ तक एडजार्नमेंट मोशन का मसाला है, मैंने पहले ही दिन उस को स्वीकार नहीं किया था क्योंकि इस में गवर्नमेंट का पूरा कानिडेंस नहीं आता है।

It is not failure of the Government if somebody goes on fast. How can it be a failure of the Government if somebody goes on fast? Will all of you kindly sit down?

SHRI P. K. DEO: We want to know how does the Government propose to deal with this issue?

SHRI PILLOO MODY (Godhra): Are you deliberately twisting the issue? (*Interruptions*)

MR. SPEAKER: Mr. Mody, kindly sit down. Please resume your seat. Nothing will go on record so long as I am standing. Please sit down.

So far as fast is concerned, as I said, it is not the failure of the Government. As for the other matter, about Gujarat elections, you had a number of opportunities and you had discussed that, if not once. And it has been continuing for quite some time. Kindly listen to me. You had been discussing it. It is not something which has abruptly arisen. It

was discussed on the last two or three occasions. You can refer to it again if you like in some form but not in the form of an adjournment. This has not suddenly arisen; this is a continuing matter. You can refer to it in some form and not in the form of an adjournment motion.

SHRI P. G. MAVALANKAR (Ahmedabad): What happened to our calling attention notices?

श्री मधु लिम्बे : अध्यक्ष महोदय, भाप पहले मेरा सुझाव सुन लें। भाप इस के बारे में ध्यान आकर्षण का नोटिस मान लीजिए, उसके बाद सरकार का जो जवाब आयेगा, उस को हम लोग देखेंगे, उस के बाद भाप कामरोको प्रस्ताव के बारे में निर्णय दें।

अध्यक्ष महोदय : इनमें क म-रेको प्रस्ताव नहीं आ सकता। फिर भी बीश के लिए मैं देखूंगा कि क्या रास्ता निवृत्त है।

श्री अटल बिहारी वाजपेयी इस सारे मामले से एक अनियादी सबान जुड़ा हुआ है—चुनाव कब होने चाहिए—यह कौन तय करेगा? क्या सरकार तय करेगी? क्या सरकार अपनी पार्टी के हितों के हिसाब से तय करेगी?

अध्यक्ष महोदय : देखना यह है कि यह मामला कहाँ तक इस हाउस में आ सकता है। जिस मसले को भाप उठा रहे हैं, यह मसला आज का नहीं है, इस पर दो-तीन दफ्ता पहले भी बहस हो चुकी है, गुजरात के बजट पर भी यह मामला आया था, उस से पहले भी आया था, अब आगे भी भाप उठाना चाहते हैं तो देखें कि किस तरह से उठ सकता है। लेकिन एडजार्नमेंट मोशन इस पर कैसे आ सकता है।

श्री अटल बिहारी वाजपेयी : तब भाप इस पर चर्चा का मौका बीजिए।

अध्यक्ष महोदय : अगर चर्चा होने से यह बात खत्म हो जाती है तो उस के लिए कोई रास्ता निकालेंगे। वे हमेंका जीवित रहे, सत्तामत्त रहें, हमारे नेता हैं, इस में

कोई ही रायें नहीं हैं। बाकी जहाँ तक बहस का सवाल है, अगर बहस से मतला हल हो सकता है तो मैं उस पर विचार कर सकता हूँ, लेकिन आप ने जो कानून, जो प्रोसीजर बनाया हुआ है, उस के मुताबिक ही चलूँगा। जब भी मैं अपनी मर्जी से प्रोसीजर के बाहर जाता हूँ तो आप मुझे फौरन प्वाइण्ट-आउट करते हैं लेकिन जब आप की मर्जी होती है तो आप कहते हैं कि बेशक बाहर चले जाइये— तो इस के लिए कोई रास्ता निकालेंगे।

श्री शमोम अहमद शमोम (श्री नगर):
स्पीकर साहब में अभी श्री मीरारजी भाई के यहाँ से आ रहा हूँ। मैंने उन्हें लेख साहब का एक खत दिया है, जिस में शेख साहब ने उन से गुजारिश की है कि वे अपना फास्ट तर्क कर दें। मैंने मीरारजी भाई की हालत देखी है। शेख साहब ने अपने खत में मीरारजी भाई से यह भी कहा है कि इस बक्त बक्त का तकाबा यह है कि डेमाक्रेटिक इस्टीमेशन को स्टैन्यन किया जाय, लोगों में डेमोक्रेसी की भावना को स्टैन्यन किया जाय। मीरारजी भाई ने जवाब में कहा कि मैं इसी मकसद के लिये फास्ट कर रहा हूँ। इस लिये मैं चाहता हूँ कि इस मामले पर बहस जरूर की जाय ताकि सर्वनमेंट को भी मौका मिले और डायलोग हो। मीरारजी भाई फास्ट कर रहे हैं एक खास इश्यू के लिये हम सभी चाहते हैं कि यह फास्ट खत्म हो इसलिये हम सब का मदद काम चाहिये ताकि यह ट्रेजिडी, इंटेंस, इलीकेट सिचुएशन जो पैदा हो गई है यह किसी तरह से खत्म हो। यह किस तरह से खत्म हो इस बारे में हुकूमत की मदद करना चाहते हैं इसलिये वह हमारे नुकतेनजर को सुने जिस से वह ट्रेजिडी न हो। इसलिये आप कूल की बंदिश रहने दीजिये और किस तरह से यह मतला हल हो इस बात को जरूर न रख कर कोई रास्ता निकालें।

अबबस म्शोवय : जी हाँ, मैंने अच्छी तरह जल्द में रख कर ही यह प्रोजेक्शन किया है।

SHRI PILOO MODY: Mr. Speaker, Sir, adjournment motion has been given. Call attention motion has been given. Motion under Rule 184 has been given. Notice under Rule 377 has been given. I do not know how many other requests are there, that do not fall within the Rules, for being able to discuss this particular matter. By turning down one, you seem to give no consideration to the other forms in which it is sought to be discussed. Are you suggesting that this subject is not worth discussing at all and that this Parliament should take no cognisance of this fact?

MR. SPEAKER: Who suggested it?

SHRI PILOO MODY: Every conceivable form of notice has been given to you.

MR. SPEAKER: In regard to adjournment motion, I gave the reasons for that. You should work out a way. Yesterday, you had nine hours. Today, let us do some other business. I am not against reasonable solution that could be found within the procedure. I do not debar expression of your opinion in this House. After all, I am also bound by certain things. Anything done today may be quoted tomorrow. You will never spare me even if there is a little bit slide this side sometimes. I assure you that this is not the intention at all. You can rise it under Rule 377. I have no objection.

SHRI PILOO MODY: Then, I take it that you will work it out with us as to how it should be brought up. (Interruptions)

MR. SPEAKER: May I tell you one thing? Tomorrow, if you want something, then, there is enough time after the business is announced. But, if you want Call Attention, it can come only next week. Otherwise... Don't be impatient. Mr. Bosu, will you kindly change your habit of standing when I am standing? Otherwise, we will not have the long list of the speakers after the business is announced.

SHRI INDRAJIT GUPTA (Alipur): Whatever our views on this may be, it is definitely a matter of urgent public importance. That cannot be denied. To take it up as one of the items following the Minister's statement about next week's business, is not appropriate. Tomorrow, the only technical difficulty may be that there is also a short notice question. That short notice question, with Mr. Sathe's co-operation, can be shifted to the next day, and you can admit the call attention motion for tomorrow. What is the difficulty?

SHRI VASANT SATHE (Akola): If a short notice question is asked on this, I am willing to accommodate.

SHRI INDRAJIT GUPTA: That can also be done.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, अगर मजदूरों के चुनाव के बारे में भी ऐसा एकोनोमिजेशन दिखाये तो फिर धनदान का भी भी कोई हल निकल सकता है।

MR. SPEAKER: You agree to your short-notice question fixed for tomorrow to be shifted?

SHRI VASANT SATHE: Yes, it may be shifted to the 11th.

MR. SPEAKER: It is for me to adjust the date. I cannot commit myself.

SHRI VASANT SATHE: My only request is that my name also should be included in the calling attention.

MR. SPEAKER: No bargaining.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, हम बीच 4 बजे तक फिर से नोटिस दे सकें यह आप को नियम में थोड़ी डिबाई करनी पड़ेगी क्योंकि आज हम ने ऐडजनेस्ट मोशन दिया था।

MR. SPEAKER: Notice are already there and they have to be balloted.

SHRI PILOO MODY: There is another matter also. Yesterday Mr. Sharan Yadav raised the matter about

deletion of certain portions from the newsreels exhibited in M.P.

MR. SPEAKER: I have allowed it to be raised under Rule 377 by the member whose name came first. I think it is Shri Laxminarayan Pandeya.

श्री रामाचन्द्र शास्त्री (पटना) :
अध्यक्ष महोदय पानी नहीं मिल रहा है . .
(बबबबब)

अध्यक्ष महोदय : यह नी तो ऐसा ही है, मेरे घर में भी पानी नहीं है, बड़ी मुश्किल हो जाती है।

कुमारों एडिजेशन पटेल (मावरकठा) :
अध्यक्ष महोदय, मुझे एक सवालियन करना है, कल जो मेरे बारे में सूचना दी गई थी कि हमें किसी मकान में लेजाया गया था गिरफ्तारी के बाद यह सूचना गलत थी। अहमदाबाद में जो सूचना भेजी गई थी कि गायबबाद हवेली के जिनखाना हान में रखा गया था यह सूचना बिल्कुल गलत थी। मुझे जिनखाना हान में नहीं रखा गया, बल्कि गायबबाद की हवेली में लेजा कर हम सब को प्रांतिम जिनखाना कोर्ट में 3 घंटे तक बैठाये रखा गया।

अध्यक्ष महोदय : आप मुझे निश्चय कर दीजिये मे इन बारे में निश्चय : 2:2:2:2:2:2:2:2:2:2

12.18 hrs.

**PAPERS LAID ON THE TABLE
OIL INDUSTRY (DEVELOPMENT) RULES,
1975**

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy of the Oil Industry (Development) Rules 1975 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 25th March, 1975 under sub-section (3) of section 21 of the Oil